

FORM B**PUBLIC ANNOUNCEMENT**

**(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)**

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SUPREME BEST VALUE KOLHAPUR (SHIROLI) SANGLI TOLLWAYS PRIVATE LIMITED**

S. NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	SUPREME BEST VALUE KOLHAPUR (SHIROLI) SANGLI TOLLWAYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25.11.2010
3.	Authority under which corporate debtor is incorporated / registered	RoC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2010PTC210311
5.	Address of the registered office and principal office (if any) of corporate debtor	Supreme City, Hiranandani Complex, Powai, Mumbai City, Mumbai, Maharashtra, India, 400076
6.	Date of closure of Insolvency Resolution Process	21.07.2026
7.	Liquidation commencement date of corporate debtor	23.07.2026 (Order uploaded on 30.07.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Shailesh Pranlal Bhuta IBBI/IPA-001/IPP00853/2017-2018/11436
9.	Address and e-mail of the liquidator, as registered with the Board	901, Regent Chambers, Nariman Point, Mumbai-400021 Email: shaileshbhuta.cirp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	3rd Floor, Solitaire Corporate Park, Building no. IV, Andheri East, Mumbai – 400 093. Email: liq.supremebv@gmail.com

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench I) has ordered the commencement of liquidation of the Supreme Best Value Kolhapur (Shiroli) Sangli Tollways Private Limited on 23.07.2026 (order uploaded on 30.07.2026).

Sd/-

Shailesh Pranlal Bhuta

Reg. No: IBBI/IPA-001/IP-P00853/2017-2018/11436

AFA No: AA1/11436/02/300627/109395

Date: 01.08.2026

Place: Mumbai